

Pending receipt of the Enquiry reports, the plant has taken various safety measures to avoid recurrence of such incidents in the future.

The widow of the deceased has been offered employment and she is expected to join shortly. Compensation payable to the successors of the deceased under the Workmen's Compensation Act has been deposited with the Commissioner of Compensation.

Regularisation of Services of ad-hoc employees in the Directorate General, Doordarshan

88. SHRI F. M. KHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply to Unstarred Question 606 given in the Rajya Sabha on 28th February, 1986 and state:

(a) the number of Lower Division Clerks who had qualified in the departmental examination in the Directorate General, Doordarshan during Asiad, 1982, and have not been reverted;

(b) whether Government propose to regularise the services of ad-hoc employees against the vacancies caused by promotion of some employees as L.D.C.s, if so, the details thereof;

(c) if the answer to part (b) above be in the negative the reasons therefor;

(d) whether Government have filled up the vacancies that were caused by the promotion of eligible employees if not, the reasons therefor;

(e) whether these L.D.C.s have to qualify in the Staff Selection Commission examination in spite of qualifying in the departmental examination for regularisation of their services;

(f) if so, the reasons therefor; and

(g) whether the Directorate-General of Doordarshan has sent a proposal for creation of posts to the concerned Ministries in 1982, if so, the details thereof, and the reasons for not acceding to their request?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) Since two LDCs who were recruited through Employment Exchange on ad-hoc basis in 1982 have subsequently qualified in the examination conducted by the Staff Selection Commission, they have been appointed on a regular basis.

(b) to (d) Regularisation of the services of the ad-hoc Group 'D' employees can be done only when the Group 'D' employees who were promoted on ad-hoc basis as LDCs, qualify either in the examination conducted by the Staff Selection Commission for direct recruitment or the Departmental Examination conducted for regular employment against the vacancies reserved for filling up from Group 'D' Staff.

(e) No, Sir.

(f) Does not arise.

(g) During the period 1982 to 1985, 13 posts of Lower Division Clerk and eight posts of Peon (which were considered justified) have been sanctioned by Government for the Directorate General of Doordarshan.

Broadcasting of Programmes in Assamese from Silchar Centre of All India Radio

89. SHRI NAGEN SAIKIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Silchar Centre of All India Radio does not broadcast the regional news bulletin of Assam but relays the news bulletin from the Calcutta Centre;

(b) whether it is also a fact that no single Assamese programme is broadcast by this Centre, though there is a demand from the people of the Barak valley in this regard; and

(c) what steps Government propose to take to broadcast programmes in Assamese from this Centre of All India Radio?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) to (c) AIR, Silchar does not

originate or relay any News Bulletin in Assamese. It originates Regional News Bulletins in Bengali. It relays the Central News Bulletin in Bengali from Delhi and one News Bulletin in Bengali from Calcutta. This is so because Bengali is the language spoken by the people of the service area and the Assamese speaking population is not substantial. For this reason there is no proposal to broadcast programmes in Assamese. However, the Station is broadcasting programmes in Dimasá dialect.

Sharing of Cauvery Waters

90. DR. (SHRIMATI) SAROJINI MAHISHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the dispute over the sharing of Cauvery waters had been recently discussed with the concerned States viz., Karnataka, Kerala and Tamil Nadu;

(b) if so, what are the details thereof; and

(c) what further steps have been contemplated to resolve the dispute regarding the sharing of Cauvery waters?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) The State Governments reiterated their positions and were not able to reach a consensus. However, Tamil Nadu Government proposed that Government of India constitute a tribunal to resolve the dispute.

(c) The formal reference for constituting a tribunal is received from the Tamil Nadu Government and it is under examination.

Brahmaputra Board

91. SHRI NAGEN SAIKIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) what specific works have been done by the Brahmaputra Board during the last three years;

(b) what amount of money has been spent by the Board during this period;

(c) whether it is a fact that the Board, to house its Delhi office, has been paying Rupees Twenty thousand per month as rent for a building and has also spent so far an amount of Rupees one lakh and twenty nine thousand for electrification of the same; and

(d) what measures Government propose to take to activate the Board to do the work for which it was specially created?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) During the last three years, the Brahmaputra Board has prepared the Master Plan for the main stem of the Brahmaputra river. They have also submitted the Feasibility Reports in respect of Dihang, Subansiri and paglaliya projects. The investigations on the Debang, Noadihing and Lohit dam projects are in progress.

(b) The amount of money spent by the Board during this period was Rs. 24.58 crores.

(c) The Board is paying Rs. 19516 per month as rent for its Delhi office located at Palika Bhawan and owned by New Delhi Municipal Committee. The Board has spent a sum of Rs. 30760 only for electrification.

(d) The Board is carrying out its activities as per functions assigned to it under the Brahmaputra Board Act. The working of the Board is reviewed from time to time by a High Powered Review Board.

Foodgrains production during 1985-86

92. SHRIMATI RATAN KUMARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the country has failed to achieve the target of foodgrains production of 159 million tonnes in 1985-86; and

(b) if so, what are the reasons therefor?